

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.401
CP/88/ND/2024

IN THE MATTER OF:

Anand Mohan Grover & Others	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 15.07.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. Jatin Sapra, Adv.
For the Respondent	: Ms. Mahima Shekhawat, Adv.
For the RP	: Ms. Vastala Kak, Mr. Raghav Dembla for the RP

ORDER

Mr. Jatin Sapra, Ld. Counsel for the Applicant is present through VC.
Ms. Mahima Shekhawat, Ld. Counsel for the Respondent is present physically.
Ld. Counsel for the Applicant has submitted that they already filed the rejoinder. List this matter on 08.08.2024.

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)